

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA::
HYDERABAD**

Sub:- High Court for the State of Telangana – Letter received from the Director, Raja Bahadur Venkat Rama Reddy Telangana State Police Academy, Hyderabad – Conducting 2 days workshop on Acquittal of cases – Reasons and Remedies” re-scheduled to 13.04.2019 to 14.04.2019, i.e., Second Saturday & Sunday for Police, Judicial Officers & Prosecuting Officers – Nomination of Judicial Officers as resource persons Orders issued – Reg.

ORDER: ROC.NO.63/SO/2019. DATED.13-03-2019

The Hon”ble High Court has been pleased to nominate the following Judicial Officers as resource persons for the workshop on Acquittal of cases – Reasons and Remedies” scheduled to be held on 13-04-2019 to 14-04-2019.

1. Dr. S.Sreenivas Reddy, IV Additional District Session Judge – Cum – IV Additional Metropolitan Sessions Judge – Cum - I Additional Family Court L.B.Nagar, Ranga Reddy Dist. Session is scheduled on 14-4-2019 from 10:00AM TO 12:15 PM.
2. Sri D. Durga Prasad, III Additional Judge, City Civil Court, Secunderabad. Session is scheduled on 14-4-2019 from 15:30pm to 17:00pm.

The letter ROC.NO.47/T-3/RBVRR TSPA/2019 Dated:25-02-2019 and the proposed schedule/time-table for the said workshop are enclosed herewith.


REGISTRAR GENERAL

To

- 1) The Individuals concerned
- 2) The Registrar (IT-Cum-CPC), High Court for the State of Telangana (With request to place the same in official Website of the High Court.)



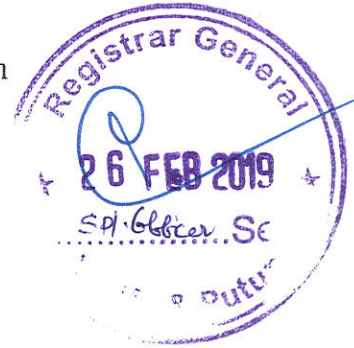
Raja Bahadur Venkat Rama Reddy
Telangana State Police Academy

Himayat Sagar Hyderabad - 500 091 [TS]

Tel : 040 - 24593380

Fax : 040 - 24593201

e-mail: tspa.hyderabad@gmail.com



To
 The Hon'ble Registrar General,
 High Court of Judicature for
 The State of Telangana,
 Hyderabad.

Rc. No.47/T-3/RBVRR TSPA/2019 Dated:25-02-2019

Honourable Sir,

Sub: RBVRR TSPA - Conducting of 2 days "Workshop on Acquittal of Cases - Reasons and Remedies" re-scheduled on public holidays i.e. on 13th & 14th April, 2019 at TSPA - Regarding.

Ref: 1. This Office letter of even no. dated: 30-01-2019
 2. Registrar General's Roc. lr. No. 63/S0/2019 dt: 16-2-2019

It is humbly submitted before the Hon'ble Registrar General of High Court of Judicature for the State of Telangana with reference to 3 days "Workshop on Acquittal of Cases - Reasons and Remedies" at TSPA. In this regard, the Hon'ble Registrar General has been kind enough to reply to the letter vide Rc.No.47/T-3/RBVRR TSPA/2019 dated 16-02-2019 with reference to the nominations of two Judicial Officers from each unit of State of Telangana and His Lordship, the Hon'ble Chief Justice was pleased to observe that 3 days workshop on Acquittal of cases - Reasons and Remedies" has been scheduled on working days i.e. from 28-02-2019 to 02-03-2019 as the court hours would adversely affect the loss of sitting.

It is further submitted that as the above said course is scheduled on working days, the Director, Raja Bahadur Venkat Rama Reddy, Telangana State Police Academy as communicated by your esteemed authority, the workshop has been rescheduled on public holidays i.e. on 13th and 14th April 2019 which is falling on Second Saturdays and Sundays. The said course is special course being organized in collaboration with Judicial Officers, Public Prosecutors and Investigating officers to discuss and interact the reasons for Acquittal of cases and Remedies to secure conviction.

Hence, it is requested to nominate Judicial Magistrates for the said course on the above said dates i.e. on 13th & 14th April 2019 to participate and interact for better coordination and to strengthen the Criminal Justice System. Enclosed the proposed Schedule/time-table for the said Workshop.

Yours sincerely,

[Handwritten Signature]
 for Director

**THREE DAYS WORKSHOP ON "WORKSHOP ON ACQUITTAL OF CASES – REASONS AND REMEDIES"
FROM 13-04-2019 TO 14-04-2019**

DATE & TIME	Registration & Inaugural Session 0930 to 1000 hrs	1 st Period 1000 to 1100 hrs	2 nd Period 1115 to 1215 hrs	3 rd Period 1220 to 1320 hrs	4 th Period 1420 to 1520 hrs	5 th Period 1530 to 1630 hrs	6 th Period 1630 to 1730 hrs
Saturday 13.04.2019	Inaugural session Including Photo & High Tea. Smt.P.Aparna Naidu, I/c..AD (Law) Course Director	Overview- Latest Amendments in Criminal Law Sri. Barkat Ali Khan, Additional Public Prosecutor, IV Additional District & Sessions Court, Vishkapatnam, A.P.		Lapses and Lacuna at the stage of registration of F.I.R- Remedies Sri P.Srinivas Reddy, DSP, TSPA	The Menace of Hostile witnesses in Criminal Trials in India- A closer look Satya Narayana Additional Public Prosecutor State of Telangana	Effective and efficient way of collecting evidence to obtain Conviction Smt.K.V.K.Shanti Professor, NALSAR University of Law. Ph. 9010081122	
DATE & TIME	1 st Period 1000 to 1100 hrs	2 nd Period 1115 to 1215 hrs	3 rd Period 1220 to 1320 hrs	4 th Period 1420 to 1520 hrs	5 th Period 1530 to 1630 hrs	6 th Period 1630 to 1700 hrs	7 th Period 1700 to 1730 hrs
Sunday 14.04.2019	Important Judgments relating to Acquittal of Cases – Accountability of the Prosecutors/I.Os with relevance to Kishan Bai Judgment Dr. S. Sreenivas Reddy, I Additional Metropolitan Sessions Judge Family Court, L.B. Nagar Ranga Reddy District Note: Subject to permission granted by High Court		Recording of statement of witnesses U/Sec. 161 of Cr.P.C & Recording of Confessions U/Sec.164 of CrPC Sri E.Ramulu, PP (Retd) Ph. 7382296603 G.F.		Appeals / Revision GROUNDS Sri. Durga Prasad, IV Metropolitan Magistrate, Kukatpally Courts, R.R. District. Note: Subject to permission granted by High Court		Feedback & VALEDICTION Chief Guest

Course Director : Smt.P.Aparna Naidu, I/c.AD (Law)

Tea Break : 1100 hrs to 1115 hrs. & 1520 to 1530 hrs.

Lunch Break : 1320 hrs. to 1420 hrs.

Aparna
Course Director 25/2/19
I/c AD (Law)

DD (Trg)

Addl. Director

Director